

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.46/(MAH)/2014
CA No.

CORAM:

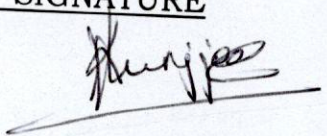
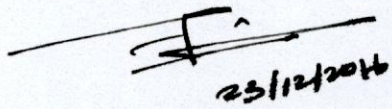
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.12.2016

NAME OF THE PARTIES: Mr. Joseph Francis De'souza
V/s.

M/s. Geo Chem Laboratories (Rajkot) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Karizz Munjee	Advocate - Petitioner	
	Adv. Karl Shroff	Counsel	
	Adv. Rahul Hingmire	Attorney	
	i/b Hariani & Co		
	For Respondent		

ORDER

T.C.P. NO. 46/397, 398/NCLT/MB/2014

1. Ld. Counsel of the Petitioner appeared and stated that Petitioner No.1 unfortunately expired on 23rd November, 2016. Therefore, substitution of the legal heir is required as per law. Ld. Counsel of the Respondent is also present.
2. Under the circumstances, the matter is adjourned to **14th February, 2017**. Communicated to both the sides.

Dated 23.12.2016

Sd/-
Shri M.K. Shrawat
Member (Judicial)